

Mediation Centre, Rajasthan High Court,  
Jaipur Bench, Jaipur  
Cause List Date 02-08-2016

S.N.	Name of Mediator	Cases title	Name of Petitioner Advocate	Name of Respondent Advocate
1	Sh. Suresh Pareek, Sr. Advocate	S.B. Civil Writ Petition No. 448/08 Babu Lal VS. SDo Dudu	I.J. Kathuria	Mohit Tantia
2	Sh. Ajeet Kumar Bhandari, Advocate	S.B. Civil Second Appeal No. 405/12 Babu Lal Vs. Mathura Prasad Gulab Devi	A.K. Bajpai	Rajendra P. Choudhary
3	Sh. O.P. Sharma-I RHJS (Retd. )	S.B. Cr. Revision Petition No. 410/16 Pradeep Vs. Smt. Devki	Hemant Gajraj	Mukesh Kumar Saini
4	Sh.G.P. Pandey RHJS (Retd. )	D.B. Civil Misc. Appeal No. 4784/15 & 4785/15 Smt. Rashmi Nahar Vs. Pawan Chheepa	O.P. Mishra	Dr. Bharti Sharma
5	Ms. Anita Agarwal, Advocate	S.B. Cr. Bail Application No. 6327/16 Krishna Bihari Vs. State	A.K. Khan	
6	Sh. P.K. Kasliwal, Advocate	S.B. Cr. Revision Petition No. 1446/15 Nilaksh Vs. Uma	Lalit Sharma	G.S. Fauzdar
7	Sh. Sageer Ahammed, Advocate	S.B. Cr. Misc. Bail Application No. 15620/15 Abhishek Guleriya Vs. State	Veyankatesh Garg	Ashwin Chobisa

## NOTICE

Learned Advocate are requested to get such matter referred to Mediation Centre , which in -opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial / family disputes-divorce petitions, maintenance, custody of children, suit for injunction and/or landlord and tenant, Negotiable Instruments Act, Company matter and the matters of like nature. Learned Advocates may also provide the list of such cause to the Deputy Registrar (Judicial ) Rajasthan High Court, Bench at Jaipur.

By Order

  
Deputy Secretary  
(Action Plan & ADR )